

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BANSAL INFRACON PRIVATE LIMITED

RELEVANT PARTICULAR		
1.	Name of Corporate Debtor	BANSAL INFRACON PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	26 th February, 1998
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27100GJ1998PTC107235
5.	Address of the registered office and principal office (if any) of corporate debtor	C 6 Summeru Township, Opp. Varahi SOC, Ghogha Road Bhavnagar Gujarat- 364001
6.	Insolvency commencement date in respect of corporate debtor	29 th November, 2021 (Order uploaded on NCLT website on 06 th December, 2021)
7.	Estimated date of closure of insolvency resolution process	28 th May, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name-Tejas Shah Reg No- IBBI/IPA-001/IP-P00089/2017-18/10185
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B 201, Narayan Krupa Avenue, Opp. Prernatirth Derasar, Jodhpur, Satellite, Ahmedabad, Gujarat – 380015 Email – tejasshah44@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address – 9/B, Vardan Complex, Lakhudi Circle, Navrangpura, Ahmedabad - 380014 Email : iptejaskshah@gmail.com
11.	Last date for submission of claims	20 th December, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: www.ibbi.gov.in (b) NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Bansal Infracon Private Limited on 29th November, 2021 (Order uploaded on website on 06th December, 2021).

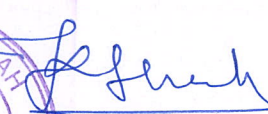
The creditors of Bansal Infracon Private Limited are hereby called upon to submit their claims with proof on or before 20th December, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 08th December, 2021
Place: Ahmedabad


 CA TEJAS SHAH
 IBBI/IPA-001/
 IP-P00089/
 2017-18/10185
 CA Tejas Shah
 Interim Resolution Professional
 Reg No- IBBI/IPA-001/IP-P00089/2017-18/10185